

(b) whether any allegations have been made against the Central Excise Officers in this regard;

(c) the nature of the allegations; and

(d) the action taken by Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** (a) and (b). Yes, Sir.

(c) The main allegations are (i) fake destruction of tobacco for evading excise duty, (ii) Failure to carry out prescribed checks by officers such as verification of stocks etc., (ii) Manipulation of accounts by dealers.

(d) After conducting departmental investigations, some cases were referred to the C.B.I. who have since registered regular cases against two officers. Departmental enquiries are also in progress in certain cases.

#### **Renewal of Old Trade Marks by Various Companies**

**2070. SHRI MADHU LIMAYE:** Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any information that some foreign companies, their branches and subsidiaries have applied for the renewal of the use of their trade marks;

(b) whether such applications are pending before the various departments, including Reserve Bank and Directorate General of Technical Development; and

(c) if so, whether Government propose to refuse renewal of the use of foreign trade marks hereafter?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE):** (a) and (b). Yes, Sir

(c) Applications for the renewal of the use of foreign Trade Marks

for sale of goods in India are generally refused, if they are not in the interest of the general public and the development of indigenous industry. Where the above conditions do not exist, but if there is a provision in the agreement between the Proprietor of the Trade Marks and the Registered User for the transmission of moneys outside the country, such cases are not registered until and unless permission of the Reserve Bank of India for such transmission out of the country is produced.

#### **Export to the United Arab Emirates**

**2071. SHRI C. K. CHANDRAPPAN:** Will the Minister of COMMERCE be pleased to state:

(a) whether India has decided to increase its exports to the United Arab Emirates; and

(b) if so, the broad outlines thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE):** (a) Qes, Sir.

(b) Several Commodities such as engineering goods, building material, tea, sugar, Basmati rice, meat, fresh fruits and vegetables, etc. have been identified as having potential for exports to this region and efforts are being made to step up their exports. Possibilities of participating in industrial and development projects in the United Arab Emirates by way of supply of machinery and equipment, technical know-how and consultancy services are also being pursued.

#### **Request from West Bengal Government to ban Private Trading in Raw Jute**

**2072. SHRI C. K. CHANDRAPPAN:** Will the Minister of COMMERCE be pleased to state:

(a) whether West Bengal Government has suggested that the price of

raw jute be fixed around Rs. 200 per quintal;

(b) if so, the decision of the Centre thereon;

(c) whether West Bengal Government has requested the Centre to ban private trading in raw jute; and

(d) if so, the reaction of Government thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) On the recommendations of the Agricultural Price Commission Government have decided to fix statutory minimum prices of raw jute for 1974-75 season uniformly for all up-country markets at Rs. 125/- per quintal on Assam Bottom basis.

(c) Yes, Sir.

(d) It is envisaged that over a period of time the bulk of the raw jute trade will be taken over by the Jute Corporation of India.

**Location of Institute of Tourism**

2073. SHRI ARVIND M. PATEL:  
SHRI D. P. JADEJA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether the blue print of the institute of Tourism with its location has been finalised?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): Based on the Report of the U.N. Expert and the recommendations of the Working Group set up to examine this Report, the project proposal is being drawn up for obtaining a formal clearance of the Government for setting up the proposed Institute of Tourism. The Government of Karnataka has been approached for making available suitable premises for housing the Institute of Tourism at Bangalore.

**Assistance to Man-made Fabric Industry by Marketing Development Fund**

2074. SHRI ARVIND M. PATEL:  
SHRI D. P. JADEJA:

Will the Minister of COMMERCE be pleased to state:

(a) whether cash assistance is sanctioned from the Marketing Development Fund to the man-made fabric industry which is a non-traditional item of export; and

(b) if so, the purpose for which the assistance is given and the quantum of assistance sanctioned?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

**Plan of I.F.C. to open its Offices at Poona and Nagpur in Maharashtra**

2075. SHRI ARVIND M. PATEL:  
Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Finance Corporation has plans to open offices at Poona and Nagpur in the State of Maharashtra; and

(b) if so, when the offices will start functioning?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) and (b). The Industrial Finance Corporation of India has already opened its office at Poona which started functioning with effect from the 24th June, 1974. Arrangements are underway to open another office of the corporation at Nagpur and it is hoped that it will start functioning before the end of the year.